

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 280/2010

**Coram:
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order: 2.7.2013

In the matter of

Petition under Section 40 of the Electricity Act, 2003-intimation of the proposal to engage in other business for optimum utilization.

And

In the matter of

Power Grid Corporation of India Limited, New Delhi**Petitioner**

ORDER

The petitioner, Power Grid Corporation of India Limited has filed the present petition under Section 41 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Sharing of revenue derived from utilization of transmission assets for other business) Regulations, 2007 for intimation of the details about limited utilization of the transmission towers of the petitioner for other business and for seeking decision on sharing of revenue arising out of such limited utilization.

2. The petitioner vide its letter dated 10.6.2013 has submitted that in response to bid, very poor response has been received for actual



implementation of the proposal of leasing out towers in third parties for mounting antennas. The agency to whom three contracts were awarded is not able to undertake the business and did not pay the dues arising out the contract. Accordingly, proceeding has been initiated against said agency to terminate its contract. As a consequence, management of Power Grid has decided not to proceed with the said proposal.

3. The petitioner has sought the permission of the Commission to withdraw the present petition with liberty to file a fresh petition if the said proposal is again taken up for implementation.

4. The prayer of the petitioner is allowed. Accordingly, Petition No. 280/2010 is disposed of as withdrawn. If need arises, the petitioner may make a fresh application in accordance with law.

Sd/-

(M.Deena Dayalan)
Member

sd/-

(V.S.Verma)
Member

